(d) whether Government contemplate to take some immediate interim measures pending the findings of the Committee appointed under the Chairmanship of a former Chief Justice of India to go into the problem of arrears in the Calcutta High Court and to suggest other remedial measures; and

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(e) if the reply to part (d) above be in the negative, what are the reasons therefor?

THE MINISTER OF LAW AND JUSTICE/ fafa wtr **m tt* (SHRI H. R.

GOKHALE) : (a) Yes, Sir.

(b) The number of cases pending in the Calcutta High Court on 1st July, 1971 was 73,196. Information regarding pendency till September, 1971 is not readily available.

(c) Yes, Sir.

(d) and (e) The Committee appointed to inquire into the problem of arrears in the vaiious High Courts is expected to submit its Report before the end of this year. When the Committee is nearing completion of its work, the question of any interim measures does not seem to arise.

LOWER DAMODAR SCHEME

31. SHRI KALYAN ROY : Will the Minister of IRRIGATION AND POWER/ ftwiC wft fora $n^{\ be}$ pleased to state : (a) whether the Government of West Bengal have submitted any Lower Damodar Scheme with embankments to prevent the recurrence of floods in the region; if so, the details thereof;

(b) what steps the Central Government have taken to implement the scheme; and

(c) if the reply to part (b) above be in the negative, what are the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER/foraTt «fa firep ticHHH 8f 3«TOoft (SHRI BAIJ NATH KUREEL): (a) The West Bengal Government have formulated a comprehensive scheme for flood control j and drainage improvement which includes the construction of embankments on the Mundeshwari. The first stage of the scheme estimated to cost Rs. 6.8 crores and comprising re-sectioning of the Amta channel (Lower Damodar), construction of an out-fall sluice on the Amta channel and excavation of drains in the Amta basin has been approved by the Planning Commission. The State Government have informed that the detailed scheme for the balance works in the comprehensive scheme which includes embankments on both banks of the Mundeshwari and inprovement of flood carrying capacity of Rupnarain river dredging has been prepared at an estimated cost of Rs. 8.68 crores and will be sent to the Centre for scrutiny shortly.

(b) and (c) Flood control schemes are included in the State Plan and therefore, their implementation is the responsibility of the State Government.

The State Government have already taken up the implementation of works included in Phase 1 which has been approved by the Planning Commission. Work on the balance parts of the comprehensive scheme is to be taken up after it is approved by the Planning Commission. It has been suggested to the State Government that the entire scheme should be implemented on a priority basis within next three years.

INDO-U.A.R. TRADE TALKS

32. SHRI S. A. KHAJA MOHIDEEN : SHRI SUNDAR SINGH BHAN-DARI :

SHRI JAGDISH PRASAD MATFIUR :

SHRI LAL K. ADVANI :

SHRI N. SRI RAMA REDDY : SARDAR GURCHARAN SINGH TOHRA :

SHRI K. CHANDRASEKHARAN :

Will the Minister of FOREIGN TRADE/ fa%*t «mi< *T5rt be pleased to state :

(a) whether it is a fact that the trade talks between India and the U.A.R. for the

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(b) the steps taken by Government to resume trade talks with U.A.R. in the near future; and

(c) what was the volume of trade with U.A.R. during the last six months of 1971 as compared to the corresponding period of the last year and the reason for the decline in trade?

THE MINISTER OF FOREIGN TRADE/ W?r srrrtT *fcf> (SHRI L. N. MISHRA) : (a) and (b) No, Sir. A Trade arrangement with the Arab Republic of Egypt for the period July, 1971 to September, 1972 has been duly signed on 16th October, 1971.

(c) The volume of trade with Egypt during the last six months for which figures are available were as follows, compared to the corresponding period in the previous year;

			. (Rs. in million)
1969-70		236.6		
1st	Nov.	1969	to	30th
April,			1970.	
1970-71				
				467
.7				
1st November, 1970				

to 30th April, 1970

It will be seen from the above figures that there has been no decline in the volume of trade.

IMPORT OF AMERICAN FILMS

33. SHRI A. D. MANI : Will the Minister of FOREIGN TRADE/fafor tqilH «Tcft be pleased to state :

(a) whether it is a fact that the Motion Pictures Exporters' Association of America has started negotiations with the Government of India for the export of American films to India; and

(b) If so, what are the details in this regard?

THE MINISTER OF FOREIGN TRADE /M*T SJHTC »fcft (SHRI L. N. MISHRA) : (a) Not yet, Sir.

(b) Does not arise.

विधेयकों, ग्रध्यादेशों तथा ग्रधिसूचनाम्रों का हिन्दी में प्रारूपण

34. श्री राम सहाय : क्या विद्यि तथा न्याय मंत्री यह बताने की ऊपा करेंगे कि :

(क) क्या यह सब है कि विधेयक, अध्यादेश तथा अधियूचनायें इत्यादि सामान्यता पहले ग्रंबेजी में तैयार की जाती हैं और बाद में उनका हिन्दी में अनुवाद किया जाता है;

(ख) क्या कोई ऐसे विघेषक, प्रघ्यादेश या अधिसूचनायें हैं जिनका प्रारूप गत तीन वर्षों में मुलत: हिन्दी में तैयार किया गया हो प्रौर बाद में उनका ग्रंग्रेजी में अनुवाद किया गया हो; और

(ग) यदि हां, तो उसका ब्यौरा क्या है?

T[DRAFTING OF BLLLS, ORDINANCES AND NOTIFICATIONS IN HINDI

34. SHRI RAM SAHAI : Will the Minister of LAW AND JUSTICE, Wsi wk **m* «Tcft be pleased to state :

(a) whether it is a fact that Bills, Ordinances and Notifications etc.. are generally prepared first in English and translated into Hindi later;

(b) whether there are any Bills, Ordinances or Notifications which were originally drafted in Hindi and later on translated into English during the last three years; and

(c) if so, the details thereof?]

विधि ग्रौर न्याप मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी): (क) जी हो।

(ख) जी नहीं।

(ग) प्रधन ही नहीं उठता।

t[THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE/ ftrfa wfr fJITO *idMd *f TTJS *h£1* (SHRI NITI RAJ SINGH CHAUDHARY) : (a) Yes, Sir.

t[] English translation.